

Read :- Letter bearing no. Insp-I/30/2021, dated 05.04.2021, received from the Registrar (Inspection – I), High Court, Appellate Side, Mumbai, along with its accompaniment i.e. High Court Circular dated 05.04.2021.

In light of instructions contained in High Court Circular dated 05.04.2021 & in supersession of earlier orders passed in this behalf, following order is issued which shall be effective from 07.04.2021 and would be operational until further directions issued in this behalf.

:-: OFFICE ORDER :-:

01. All Courts & their offices in Nanded Judicial District (including office of DLSA, Nanded) shall continue to function in two shifts and to take up remand and urgent matters physically w.e. from 07.04.2021.
02. In each shift, the Judicial working hours will of 2 hours (i.e. from 10.30 a.m. to 12.30 p.m. and from 01.00 p.m. to 03.00 p.m.) with 100% presence of the Judicial Officers in each shift and 50% presence of the staff everyday.
03. The office working hours for all Courts (including office of DLSA, Nanded) shall be from 10.00 a.m. to 03.30 p.m. with half an hour lunch break from 12.30 p.m. to 01.00 p.m.
04. The Courts may take up other matters viz; fixed for recording of evidence, hearing of arguments etc. via virtual platform.
05. The Courts may take up the matters physically which are either brought or scheduled for compromise / compounding.
06. All Courts & their offices (including office of DLSA, Nanded) shall **remain closed on every Saturday** and to take up only remand and urgent matters, as being taken up on holidays.
07. The Judicial Officers may not pass any adverse order owing to the absence of the advocates, parties, witnesses or accused persons.
08. Only take away orders and parcels services are allowed in the Canteens located within the Court premises. Concerned to take a note of these directions.
09. All concerned Judicial Officers including the Chief Judicial Magistrate, Nanded shall make appropriate arrangement of remand work accordingly.

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10. So far as District Court, Nanded is concerned, the remand work shall continue to be undertaken as per existing practice.

11. All the safety / precautionary measures envisaged vide SOP dated 27.11.2020 shall apply *mutatis mutandis* and every one shall strictly adhere to the same.

12. All Principal Judges working in Nanded District shall make suitable arrangement in respect of presence of 50% of staff on their respective establishments. While making such arrangement, staff attached to the Joint / Additional Courts attached to their respective establishments may also be taken into consideration. The Joint / Additional Judicial Officers attached to their respective establishments may be consulted while making such arrangements. If such arrangement is already made, it may not be changed, unless so needed in the interest of administration.

13. So far as District Court, Nanded is concerned, all the District Judges attached to the main establishment shall make appropriate arrangement in respect of presence of 50% of staff attached to their respective Courts and the so made arrangement shall be intimated to the undersigned. If such arrangement is already made, it may not be changed, unless so needed in the interest of administration.

14. The Incharge Superintendents / Assistant Superintendents / Senior Clerks working in District Court, Nanded shall also make suitable arrangement in respect of presence of 50% of staff working in their respective branch and the so made arrangement shall also be intimated to the undersigned. If such arrangement is already made, it may not be changed, unless so needed in the interest of administration.

15. **In order to have uniformity and ease in directing presence of 50% of staff, it is desirable to call the members of staff on alternate days instead of calling them in shifts.**

District Court, Nanded.)
)
April 6th, 2021.)

S.R. Jagtap
6/4/2021
(S.R. Jagtap)
Principal District Judge, Nanded.

Endorsement No. ADM/ 3709 /2021.

C.f.w.cs. to :-

- 01 The Registrar (Inspection – I), High Court, AS, Mumbai with reference to High Court letter under reference.
- 02 The District Judge-1, Nanded / Biloli / Kandhar / Bhokar.
- 03 The District Judge-2, Nanded.
- 04 The Ad-hoc District Judge-1 / Ad-hoc District Judge-2, Nanded.
- 05 The Extra Joint District Judge, Nanded. (P.O. Shri A.R.Dhamecha).
- 06 The Extra Joint District Judge, Nanded. (POCSO Court).
- 07 The Judge, Family Court, Nanded.
- 08 The Ad-hoc District Judge-2, Kandhar, Link Court at Mukhed.
- 09 The Civil Judge, Senior Division, Nanded / Biloli / Kandhar / Bhokar.
- 10 The Chief Judicial Magistrate, Nanded.
- 11 The Secretary, DLSA, Nanded.
- 12 The Civil Judge, Senior Division, Link Court at Mukhed.
- 13 The Joint / II Joint / III Joint / IV Joint / V Joint Civil Judges, Senior Division & Addl. CJM, Nanded.
- 14 The Civil Judge, JD & JMFC, Mahur / Kinwat / Himayatnagar / Hadgaon / Ardhapur / Loha / Degloor / Naigaon Bazar / Mudkhed / Umri / Dharmabad.
- 15 The Joint Civil Judge, JD & JMFC, Kinwat / Bhokar / Hadgaon / Loha / Kandhar / Mukhed / Degloor / Naigaon Bazar / Biloli.
- 16 The II Joint Civil Judge, JD & JMFC, Loha / Kandhar / Mukhed / Naigaon Bazar.
- 17 The Joint / II Joint / III Joint / IV Joint / V Joint / VI Joint / VII Joint / VIII Joint Civil Judges, JD & JMFC, Nanded.
- 18 The Superintendent of Police, Nanded.
- 19 The District Government Pleader, Nanded.
- 20 The Assistant Director & PP, Nanded.
- 21 The Superintendent, District Prison, Nanded.
- 22 The President, Bar Association, Nanded.

For information & further necessary action with a request to inform every concerned accordingly.

Copy to :-

- 23 The Registrar / Court Manager, District Court, Nanded.
- 24 The Superintendent, JW / TW, District Court, Nanded.
- 25 The Assistant Superintendent, C&F / Inspection / STB / Property / Record, District Court, Nanded.
- 26 The Senior Clerk, Library / GMP / Civil / Criminal Appeal Branches, District Court, Nanded.

4.

- 27 The DSA, District Court, Nanded with a direction to upload copy of instant order on the web site of this office.
- 28 The President, Nanded District Judicial Employees Co-Operative Society Ltd., Nanded with a direction to ensure that directions regarding canteen are followed scrupulously.
- 29 Copy be affixed on the notice board.

District Court, Nanded.)
)
April 6th, 2021.)

S. J. J. J.
6/4/2021
Principal District Judge, Nanded.
